

MR. DEPUTY-SPEAKER : No interruptions Please. Mr. Yadav, please wind up now.

SHRI RAM SINGH YADAV : As I was telling, the practice in Parliament as well as in the State Assemblies has been that the reports of the Commissions of Inquiry are not discussed in the House ; it may be laid in the Parliament or the State Assemblies. And then it has never been implemented in all cases and never been insisted upon by the Members of the opposition parties for their implementation and discussion. I do not say that it has happened in almost all cases. For some of the cases, the reports have not been discussed and not implemented especially during the period when the opposition was in power, that is the period from 1977 to 1980. There was a Commission of Inquiry report against ** the then Chief Minister of Punjab. In 1977, the Opposition allowed him to be the Chief Minister again, when there was a report of the Commission of Inquiry against him. Who implemented it and who acted upon it ?

PROF. MADHU DANDAVATE : We are prepared to withdraw from power with retrospective effect.

SHRI RAM SINGH YADAV : The present legislation is in consonance with the practice already prevailing in the country. It is nothing new and this amending Bill does not give any new powers to the Government. It is, in fact, in the larger interest of the nation. I think, in the atmosphere of amity and sobriety, in which the Punjab problem has been discussed by the opposition and the ruling party Members, the opposition would consider this amendment in the same spirit also. This amendment is on sound footing and I, therefore, support it.

18.13 hrs

BUSINESS ADVISORY COMMITTEE

Twenty-fifth Report

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY

AFFAIRS (SHRIMATI SHEILA DIKSHIT) : I beg to present the Twenty-fifth Report of the Business Advisory Committee.

MR. DEPUTY-SPEAKER : Now. Papers to be Laid on the Table. Shri Gadhvi.

SHRI SOMNATH CHATTERJEE (Bolpur) : Sir, I rise on a point of order. This is a very important matter, because they seek to lay copies of notifications giving certain concessions and exemptions in excise duty and customs duty. It does not mention what the items are. What are the Members supposed to know from this, on what items the concessions have been given and exemptions have been given in excise duties.

MR. DEPUTY-SPEAKER : That is why, the notifications are being laid on the Table of the House.

SHRI SOMNATH CHATTERJEE : It has to be mentioned in the intimation to the Members. This is not even a summary of the notifications. I am not asking for details, but they must mention in respect of which goods these concessions and exemptions in excise duties are. This must be stated.

MR. DEPUTY-SPEAKER : You can look into the notifications ; these are being laid on the Table of the House.

SHRI SOMNATH CHATTERJEE : But I must know something about them now. These are very important powers given to the executive and these have to be exercised with great amount of circumspection and the requirement is that it has to be laid before the House. But the House is not told what these items are and on which these concessions and exemptions in excise duties and customs duties are being given.

**Expunged as ordered by the Chair.